

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 260/MP/2019**

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of change in law events under the Power Purchase Agreement dated 25.3.2011 executed between the Petitioner and the Respondent No.2 and the Power Supply Agreement dated 5.1.2011 executed between Respondent No.1 and Respondent No.2.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : West Bengal State Electricity Distribution Company Limited and Anr.

Date of Hearing : 12.2.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Shri Vineet Tayal, Advocate, APNRL  
Shri Deepak Khurana, Advocate, APNRL  
Shri Smarajit Sahoo, APNRL  
Shri Ravi Kavra, APNRL  
Shri Aashish Anand Bernard, PTC  
Shri Paramhans Sahani, PTC  
Shri Vishrov Mukherjee, Advocate, WBSEDCL  
Shri Rohit Venkat, Advocate, WBSEDCL  
Shri Ameya Vikram Mishra, Advocate, WBSEDCL

**Record of Proceedings**

Learned counsel for the Respondent, West Bengal State Electricity Distribution Company Limited (WBSEDCL) sought permission to file additional submission pursuant to the order dated 29.1.2020 in Petition No. 305/MP/2015 wherein the issue of source of coal in respect of the Petitioner has been decided by the Commission.

2. Learned counsel for the Petitioner objected the same and submitted that since the present Petition has been filed seeking compensation on account of change in law, there is no link between the Petition No. 305/MP/2015 and the present Petition. Learned counsel submitted that the Commission has already dealt with issues raised by the WBSEDCL in its order dated 29.5.2019 in Petition No. 255/MP/2017.

3. After hearing the learned counsels for the parties, the Commission directed WBSEDCL to file additional submission by 20.2.2020 with an advance copy to the Petitioner who may file its rejoinder, on or before, 27.2.2020.



4. The Petition shall be listed for hearing in the month of March, 2020 for which separate notice shall be issued to the parties.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

